

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

R.A.NO. 39 OF 1995 in  
**O.A. NO.** 602 OF 1993.  
~~T.R. NO.~~  
XXXXXX

DATE OF DECISION 16-11-1995.

Shri Manoj Kumar R.Shah. Petitioner

Shri P.K.Handa Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N.B.Patel :: Vice Chairman

The Hon'ble Mr.K.Ramamoorthy :: Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Manoj Kumar R.Shah,  
27/B, Govindrao Park,  
Outside Panigate,  
Ajwa Road,  
Baroda.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,  
Ministry of Communication,  
Department ~~fax~~ of Posts,  
to be served through :  
Director General, Posts,  
Dak Bhavan, Sansad Marg,  
New Delhi.
2. Post Master General,  
Baroda Region,  
Pratapgunj,  
Baroda - 390 002.

...Respondents.

(DECISION BY CIRCULATION)

O R D E R  
R.A.NO. 39 OF 1995 in  
O.A.NO. 602 OF 1993.

Date : 16/11/1995.

Per : Hon'ble Mr.K.Ramamoorthy : Member(A)

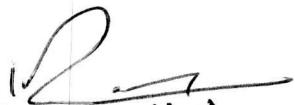
The Review Application has been filed against the order passed on 4-7-1995 on the ground that one of the arguments raised regarding possibility of a new post being ~~sanctioned~~ has not been taken into account.

The O.A. pertained to the issue as to whether an adhoc appointment made against a reserved vacancy should yield place to appointment of a regular incumbent as and when a reserve candidate is available. The O.A. has been decided <sup>The</sup> ~~by~~ ~~on~~ ~~for~~ on the specific point of a vacant seat ~~of~~ a reserved candidate. There is no need to mention about additional post becoming available in an adjudication of ~~the same~~ the department. The question of the ~~adhoc~~ candidate being

an ad hoc  
appointee against that vacancy was not indisputable at all.  
The adhoc appointment does not give any right to future  
appointment even otherwise, <sup>though</sup> ~~that~~ it is open to the  
respondent department to give due weightage to this factor  
as and when a regular appointment is made.

Thus, there is no error apparent in not  
referring to such a contingency.

Review Application is therefore, rejected.

  
(K. Ramamoorthy)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

ait.